

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

19.06.2013

OA No. 453/2013

Mr. P.N. Jatti, Counsel for applicants.

Heard learned counsel for the applicants.

The applicants have filed this OA seeking for a direction to retire Mr. Bhanwar Lal (applicant no. 1) on medical grounds w.e.f. 05.08.2008 and to allow appointment to Mr. Bhag Chand (applicant no. 2) as per rules with all consequential benefits w.e.f. 05.08.2008. The applicants have also filed representations dated 07.12.2012 (Annexures A/1 & A/2) in this regard but the same are pending for consideration.

Having heard the learned counsel for the applicants and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representations of the applicant dated 07.12.2012 (Annexures A/1 & A/2) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicants, they are at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq